

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

1) O.A. NO. 1455/1996  
2) O.A. NO. 1456/1996  
3) O.A. NO. 1457/1996

New Delhi this the 15th day of July, 1996.

HON'BLE SHRI JUSTICE A. P. RAVANI, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

1) O.A. NO. 1455/1996

Ex. PSI Vijay Tyagi No. D/3412  
S/O Shri Chandra Kiran Tyagi,  
R/O E-167, Shastri Nagar,  
Ferozpur (UP).

2) O.A. NO. 1456/1996

Ex. PSI Rajesh Vijaivargia  
No. D/34723, S/O Shri Nand  
Kishore Vijay, R/O Sec.-13,  
Plot No.97, Malvia Nagar,  
Jaipur - 302017.

3) O.A. NO. 1457/1996

Ex. PSI Gurender Singh No. D/3429,  
S/O Gurdeep Singh,  
R/O 96-A, Lane No.3,  
Dasmesh Nagar, Patiala,  
(Punjab) - 147001.

... Applicants

( By Shri Shankar Raju, Advocate )

- Versus -

1. Union of India through  
Secretary, Ministry of  
Home Affairs, North Block,  
New Delhi.
2. Commissioner of Police,  
Police Head Quarters,  
MSO Building, I.P.Estate,  
New Delhi.
3. Dy. Commissioner of Police,  
New Delhi District,  
New Delhi (O.A.1455/96).

Dy. Commissioner of Police,  
Central District, Darya Ganj,  
New Delhi. (O.A.1456, 1457/96).

... Respondents

O R D E R (ORAL)

Shri Justice A. P. Ravani -

At the request and with the consent of the learned counsel for applicants, all these three O.A.s are being heard and disposed of together by this common order.

2. All the three applicants were serving as Sub Inspectors in the Delhi Police. Their services have been terminated by invoking Rule 5 (1) of Central Civil Services (Temporary Service) Rules, 1965. The applicants submitted their representations against the impugned order to the respondent No.2, that is, Commissioner of Police, Delhi. However, their representations have not been decided despite the fact that considerable time has elapsed. Hence, the O.A.s praying that the impugned order of termination of service be quashed and set aside with all consequential benefits.

3. Having regard to the facts and circumstances of the case, we think that it would not be proper to entertain these applications at this stage. In our opinion, if the following directions are given and the applications are disposed of, it would meet the ends of justice :-

- 1) The applicants are directed to file three copies of each application in the office of the Registry together with all annexures, latest by July 19, 1996.
- 2) The Registry is directed to send a copy of this order together with copy of each application to

all the respondents.

3) Respondent No.2 is directed to consider these applications as further representation made to him in addition to the original representations made to him produced as Annexure A-4 in all the O.A.s and also the further contentions raised in these applications.

4) Respondent No.2 is directed to take decision in accordance with law on merits latest by September 16, 1996.

5) The decision that may be taken by respondent No.2 shall be communicated to the applicants by registered A/D post and also by ordinary post under certificate of posting. A copy of the decision shall be sent to all the applicants within three days from the date of taking decision.

6) If the applicants or any of them feel aggrieved by the decision that may be taken by respondent No.2, it shall be open to the applicant(s) to challenge the legality and validity of the same before appropriate forum in accordance with law.

4. Subject to the aforesaid observations and directions, all the three applications stand disposed of.

*R. K. Ahuja*  
( R. K. Ahuja )  
Member (A)

*APR*  
( A. P. Ravani )  
Chairman

/as/

*True Copy*

*Attest*

*True copy*

PRITAM SINGH  
Court Officer  
Central Administrative Tribunal  
Principal Bench  
Landmark House, New Delhi